IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.3629 of 2020

Kailash Karmali .... …. Petitioner

Versus

The State of Jharkhand .... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Abhay Kr. Chaturvedy, Advocate
For the State : Mr. Tapas Roy, A.P.P

Order No.02 Dated- 14.09.2020

Heard the parties through video conferencing.

Mr. Abhay Kr. Chaturvedy- learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit regarding the criminal antecedent of the petitioner.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Animesh/